

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1203/RG/CP Dated: 16-10-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Deepak Singh Charak
S/O Karan Singh Charak
R/O Meen Charakan, P.O Smailpur, Tehsil Bari-Brahmna, District
Samba**

vide notification No. 981 dated 14.2.2017 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
13-10-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

(Signature)
12/10

No: 45096-03/RG:1P Dated: 16-10-2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Singh Charak**, Advocate
.....for information and necessary action.

(Signature)
13-10-21
Registrar (Adm.)
(Signature)
12/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1204/RG/C:7 Dated: 16-10-2021

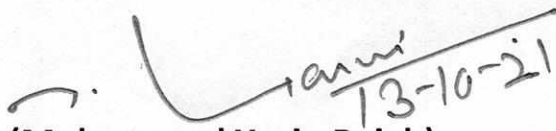
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Swiha Kangotra
D/O Vijay Kangotra
R/O H.No.195, Ward No.12, Tehsil Road Akhnoor Jammu**

vide notification No. 516 dated 10.7.2018 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45104-11/29/6 Dated: 16-10-2021

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2. Secretary, Bar Council of India, New Delhi.
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5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swiha Kangotra**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1206/RG/LP Dated: 16-10-2021

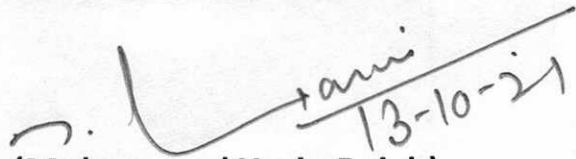
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sanjeet Kumar
S/O Chuni Lal
R/O Bellana Jodhpur, Tehsil & District Doda**

vide notification No. 947 dated 22.11.19 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

12/10

No: 45120-27/RG/LP Dated: 16-10-2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjeet Kumar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

12/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1205-124/14 Dated: 16-10-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ankur Sharma

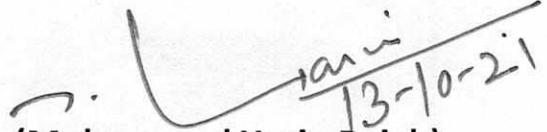
S/O Chander Kumar

R/O W.No.16, Shiva Nagar, Behind Sheep Husbandry, District Kathua

vide notification No. 712 dated 30.12.15 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

12/10

No: 45112-19/24/14 Dated: 16-10-2021

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankur Sharma**, Advocate
.....for information and necessary action.


Registrar (Adm.)

12/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1207/RG/LP Dated: 16-10-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nitish Sasan

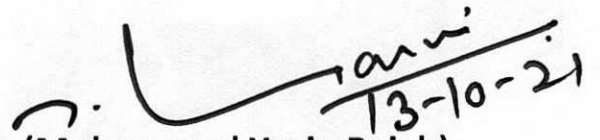
S/O Satish Kumar

R/O W.No.11, H. No.89 Tehsil Haveli, Panditian, District Poonch

vide notification No. 696 dated 30.12.15 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

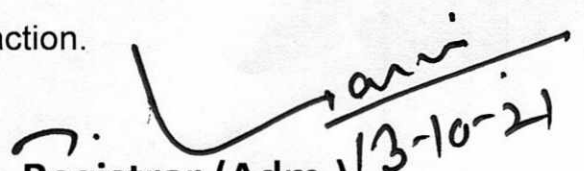
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45120-35/RG/LP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitish Sasan**, Advocate
.....for information and necessary action.


Registrar (Adm.)
12/10/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1208/RG/LP Dated: 16-10-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Zahir Abas
S/O Abdul Aziz Khan
R/O Village Potha, Manhas Surankote, District Poonch**

vide notification No. 823 dated 15.2.2016 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar (Adm.)
13-10-21
12/10

No: 45136-43/RG/LP Dated: 16-10-2021

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahir Abas, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.)
13-10-21
12/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1209/RG/LP Dated: 16-10-2021

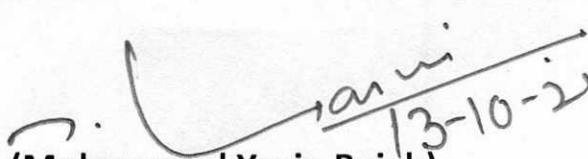
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Afshana Jan
D/O Gh. Hassan Sheikh
R/O Syed Hamidpora Nawab Bazar, Srinagar

vide notification No. 112 dated 17.6.2019 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45144-51/RG/LP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Afshana Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1210/RG/L.P Dated: 16-10-2021

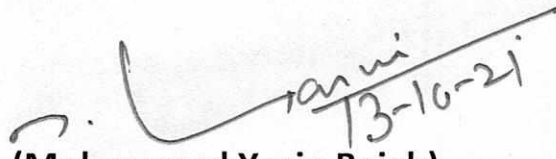
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Rakesh Singh Thakur
S/O Sh Prem Chand Thakur
R/O VPO Daggar, Tehsil Bani, District Kathua**

vide notification No. 842 dated 27.2.2007 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/h^{er} Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45152-59/RG/L.P Dated: 16/10/2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rakesh Singh Thakur**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1211/RG/LP Dated: 16-10-2021

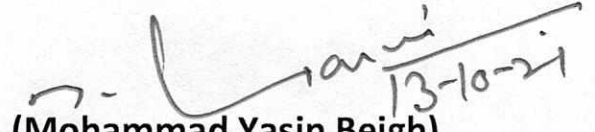
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Jasmeet Kaur
D/O Balvinder Singh
R/O Chak Keeman, Arnia, Jammu**

vide notification No. 1716 dated 30.3.2019 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

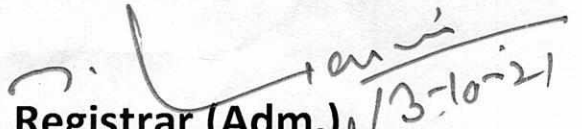
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45160-67/RG/LP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jasmeet Kaur**, Advocate
.....for information and necessary action.


Registrar (Adm.)
13/10/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1212/RG/CP Dated: 16-10-2021

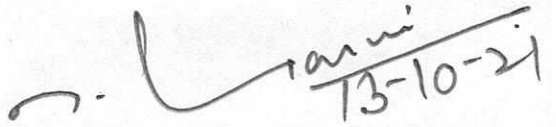
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Sandeep Bhagat
S/O Lal Chand Bhagat
R/O Hazuri Bagh Bohri, Jammu**

vide notification No. 165 dated 18.6.2019 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

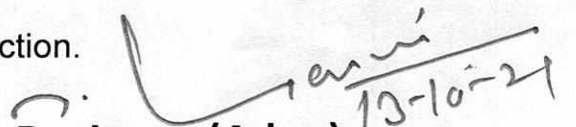

(Mohammad Yasin Beigh)
Registrar (Adm.)

13/12/21

No: 45168-75/RG/CP Dated: 16-10-2021

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4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Bhagat**, Advocate
.....for information and necessary action.


Registrar (Adm.)
13/12/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1213/RG/L-P Dated: 16-10-2021

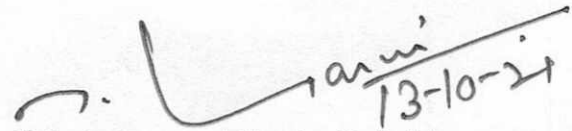
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Akhlaq Hussain
S/O Ghulam, Hussain
R/O Chak Banola, Mendhar, District Poonch**

vide notification No. 49 dated 13.6.2019 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/h_{er} Certificates/LL.B Degrees from the concerned University and verification of his/h_{er} character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45176-813/RG/L-P Dated: 16-10-2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhlaq Hussain**, Advocate
.....for information and necessary action


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1214/RG/LP Dated: 16-10-2021

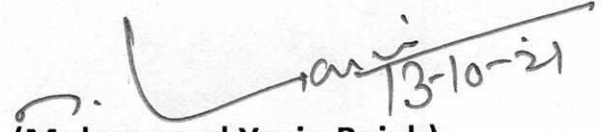
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abass Qader
S/O Ghulam Qader Mir
R/O Gundi Shorth Karnah Kupwara
A/P Towheedabad, Maloora Srinagar**

vide notification No. 760 dated 19.9.2019 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

13-10-21
12/10

No: 45184-91/RG/LP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abass Qader, Advocate**
.....for information and necessary action.


Registrar (Adm.)

13-10-21
12/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1216/RG/CP Dated: 16-10-2021

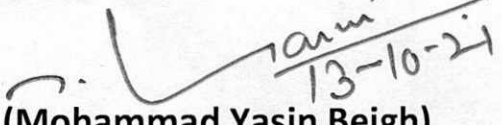
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Anil Singh Andotra
S/O Onkar Singh Andotra
R/O Village Mirpuram, Ram Tehsil Nagri Parole, District Kathua**


vide notification No. 1167 dated 23.2.2015 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)


No: 45200-07/RG/CP Dated: 16-10-2021


12/10/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Singh Andotra**, Advocate
.....for information and necessary action.


Registrar (Adm.)


12/10/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1217/RG/L.P Dated: 16-10-2021

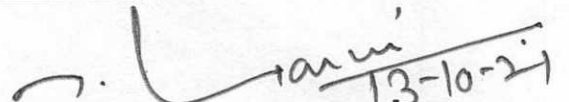
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Kshitij Spolia
S/O Kuldeep Kumar Sopolia
R/O Dher Phinter, Tehsil Bilawar, District Kathua**

vide notification No. 1272 dated 02-01-2019 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

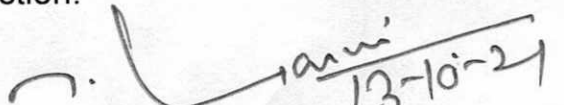
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45208-15/RG/L.P Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kshitij Spolia**, Advocate
.....for information and necessary action.


Registrar (Adm.)

~~CONFIDENTIAL~~
**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1215/RG/LP Dated: 16-10-2021

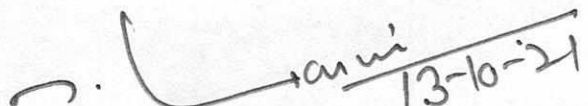
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Shoket Ali
S/O Mushtaq Ahmad
R/O Lassana, Tehsil Surankote, District Poonch**

vide notification No. 125 dated 07-4-2017 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

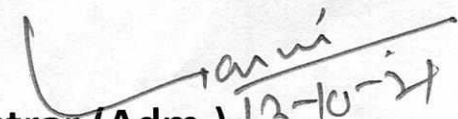
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
13-10-21
12/10

No: 45192-99/RG/LP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shoket Ali**, Advocate
.....for information and necessary action.


Registrar (Adm.)
13-10-21
12/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1210/RG/LP Dated: 16-10-2021

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nitán Sharma
S/O Sh. Madan Gopal
R/O Village Neeli Nallah, P.O. Barolla, Tehsil & District Udhampur

vide notification No. 1903 dated 16.3.18 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin
13-10-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45216-23/RG/LP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitán Sharma, Advocate**
.....for information and necessary action.

M. Yasin
13-10-21
Registrar (Adm.)
hr
12/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1219/RG/LP Dated: 16-10-2021

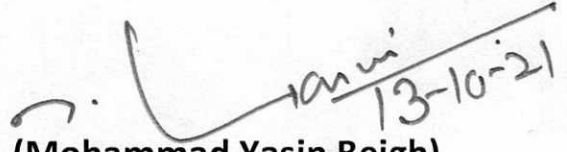
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Arti Somria
D/O Karan Singh Somria
R/O H.No.797-A, Subash Nagar, Jammu**

vide notification No. 759 dated 19.9.2019 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

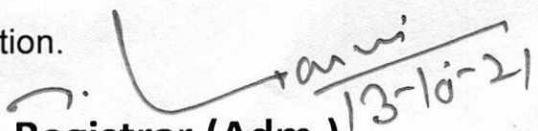
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45224-31/RG/LP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arti Somria**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1220/RG/CP Dated: 16-10-2021

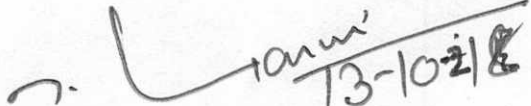
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Razia Parveen
D/O Fazul Ullah
R/O Chuchot Yokma Shagran, Nugal, Leh-Ladakh**

vide notification No. 507 dated 07-8-2018 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

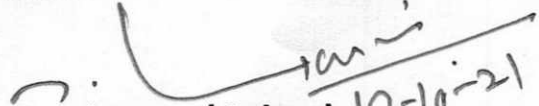
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45232-39/RG/CP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Razia Parveen**, Advocate
.....for information and necessary action.


Registrar (Adm.) 13-10-21
12/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1221/RG/CP Dated: 16-10-2021

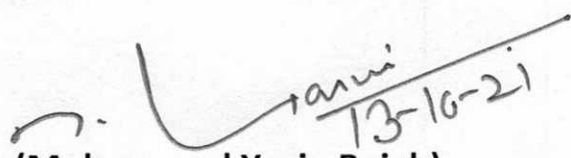
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Abhishek Khajuria
S/O Karam Chand Khajuria
R/O Sallan, Dayalchak, Tehsil Hiranagar, District Kathua**

vide notification No. 1142 dated 23.2.15 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45240-47/RG/CP Dated: 16-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Khajuria**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1227 of 2021/2024 Dated: 18-10-2021

Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Naresh Chander Sharma
S/O Munshi Ram Chand
R/O V.P.O Shama Chak/Simble Wala, District Jammu**

vide notification No. 89 dated 07-4-2017 for a period of one year has been extended till 31.12.2022 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

M. Yasin Beigh
16-10-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45357-57/RG/UP Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naresh Chander Sharma**, Advocate, you are directed to submit Original LLB Degree.

.....for information and necessary action.

M. Yasin Beigh
16-10-21
Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1239 of 2021/24 Dated: 18-10-2021

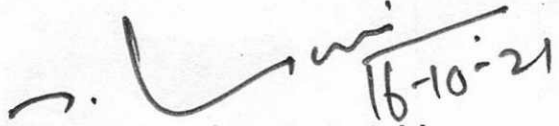
Provisional admission granted under Advocates Act, 1961 in favour of

**Mr. Tayoub Javed
S/O Shabir Ahmed
R/O Kalaban, Tehsil Mendhar, District Poonch**

vide notification No. 20 dated 16.5.2019 for a period of one year has been extended till 31.12.22 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45435-41/24/10 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tayoub Javed**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1240 of 2021/24 Dated: 18-10-2021

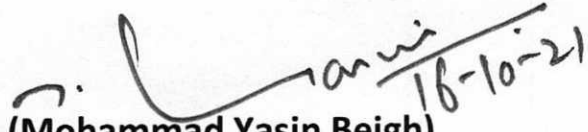
Provisional admission granted under Advocates Act, 1961 in favour of

**Ms. Sheetal Razdan
D/O Kuldeep Krishan Razdan
R/O H.No.842, Subash Nagar, Jammu**

vide notification No. 874 dated 18.10.19 for a period of one year has been extended till 31.12.22 after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45242-48/24/10 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sheetal Razdan , Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

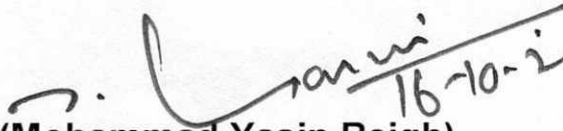
No: 1232 of 2021/R4 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sheeraz Akhter Malik,
S/O Khalil Ur Rehman Malik
R/O Samote, Koteranka, District Rajouri
A/P H.No.427, Narwal Pain, Satwari Cantt, Jammu**

vide Notification No. 919 dated 19.8.2017 has been declared as Absolute/Final after condonation of delay.

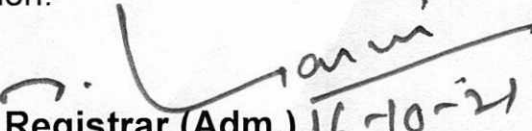
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
16-10-21
13/10

No: 45386-92/R4/10 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheeraz Akhter Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)
16-10-21
13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

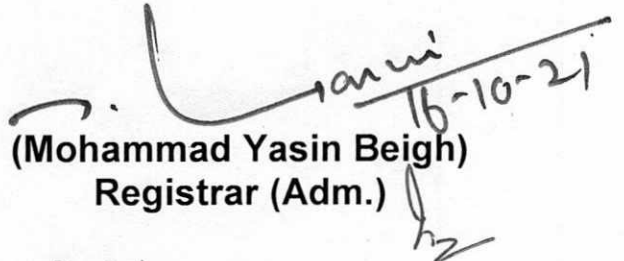
No: 1222 of 2021/AL Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Hasnain Mustafa Khawja
S/O Tasaduq Hussain Khawja
R/O H.No.108, Green Park, High Colony, Bemina, Srinagar

vide Notification No. 1769 dated 06-5-2020 has been declared as Absolute/Final after condonation of delay.

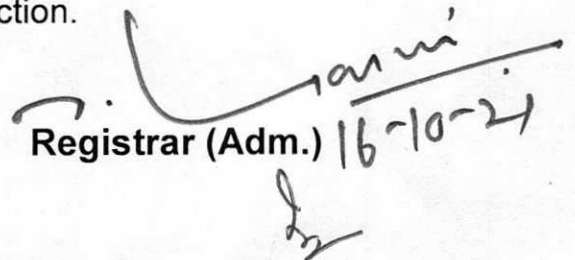
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45309-15/AL Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hasnain Mustafa Khawja**, Advocate
.....for information and necessary action.


Registrar (Adm.) 16-10-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

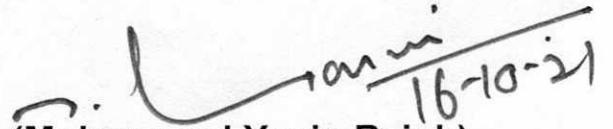
No: 1235 of 2021/RG Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Ashfaq Mir
S/O Mohd Riaz
R/O Vill. Saaj, Tehsil Thanamandi, District Rajouri
A/P 11/1, Moh. Ramzanpora, nr. Eid Gah, Janipur, Jammu**

vide Notification No. 808 dated 15.10.2018 has been declared as Absolute/Final after condonation of delay.

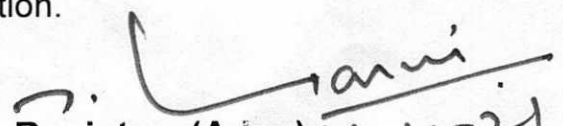
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
16-10-21
13/10

No: 45407-13/RG/CP Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Ashfaq Mir**, Advocate
.....for information and necessary action.


Registrar (Adm.)
16-10-21
13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

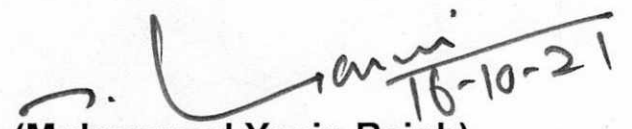
No: 1234 of 2021/R4 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rabia Koser
D/O Abdul Majid
R/O Village Rajpura Tehsil Mandi, District Poonch**

vide Notification No. 870 dated 17.10.2018 has been declared as Absolute/Final after condonation of delay.

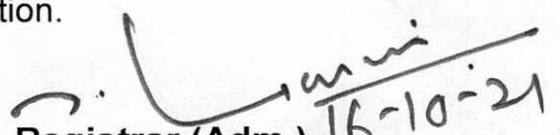
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45400-06/R6/CP Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Koser, Advocate**
.....for information and necessary action.


Registrar (Adm.) 16-10-21
13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 1223 of 2021/R4 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

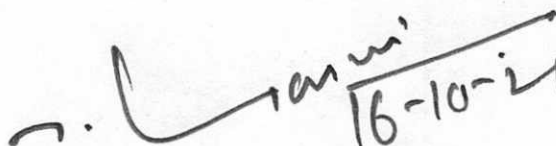
Mr. Joyti Kumar

S/O Prithvi Nath

R/O H.No.Lane No.3, H.No.8E, Anand Vihar, Talab Tillo, Jammu

vide Notification No. 1662 dated 29.3.2019 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

16-10-21
13/10

No: 45316-22/R4/CA Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Joyti Kumar**, Advocate
.....for information and necessary action.


Registrar (Adm.)

16-10-21
13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1231 of 2021/R6 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

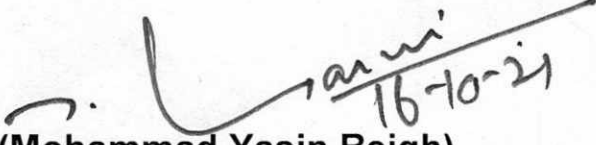
Ms. Urba Rashid

D/O Haroon Rashid Bhat

R/O House No.4, Lane No.7, Moominabad, Batmaloo, Srinagar

vide Notification No. 148 dated 18.6.2019 has been declared as Absolute/Final after condonation of delay.

By Order

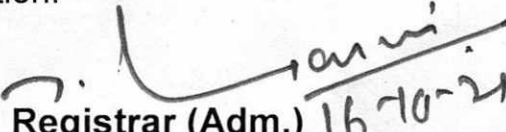

(Mohammad Yasin Beigh)
Registrar (Adm.)

13/10

No: 45379-OS/24/10 Dated: 10-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urba Rashid**, Advocate
.....for information and necessary action.


Registrar (Adm.)

13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1224 of 2021/R4 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raj Mohinder Singh
S/O Ranbir Singh
R/O 10/13 Nanak Nagar, District Jammu
A/P 89/2 Sector-2, Channi Himmat, Jammu

vide Notification No. 1079 dated 10-1-2020 has been declared as Absolute/Final after condonation of delay.

By Order

M. Yasin
16-10-21
(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45323-29/R4/21 Dated: 18-10-2021

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raj Mohinder Singh**, Advocate
.....for information and necessary action.

M. Yasin
16-10-21
Registrar (Adm.)
13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1224/2021/RG/LP Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

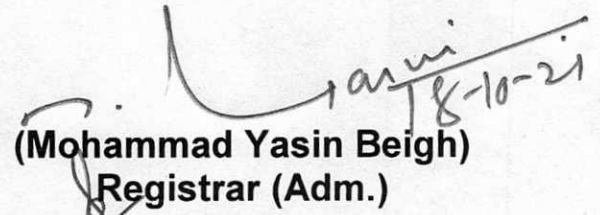
Mr. Ajay Kumar

S/O K. C. Bassa

R/O Ward No.13, Tehsil Bishnah, District Jammu near J.D. Public School

vide Notification No. 1527 dated 02-03-18 has been declared as Absolute/Final after condonation of delay.

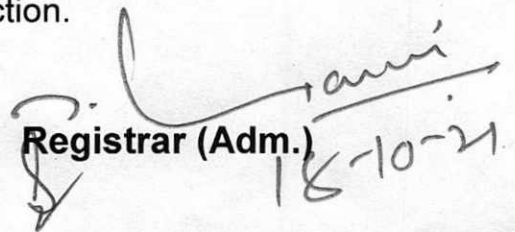
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45330-36/RG/LP Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar**, Advocate
.....for information and necessary action.


Registrar (Adm.)
18-10-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 1225 of 2021/RG/LP Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

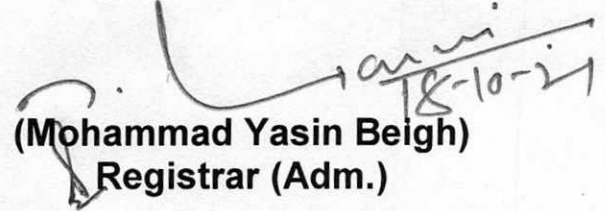
Mr. Tawheeda Akhter

D/O Nisar Ahmad Khan

R/O Liver P.O Srigufwara, Nai Basti, Sallar, District Anantnag

vide Notification No. 834 dated 15-02-16 has been declared as Absolute/Final after condonation of delay.

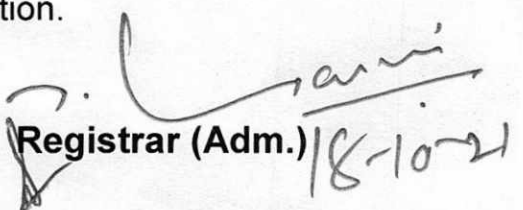
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45337-43/RG/LP Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawheeda Akhter**, Advocate
.....for information and necessary action.


Registrar (Adm.) 18-10-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

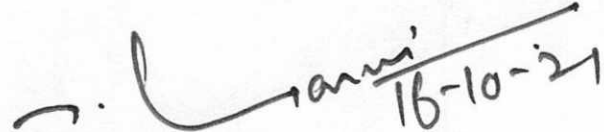
No: 1226 of 2021/2021 Dated: 18-10-2021

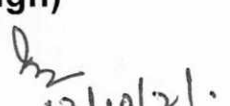
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naringin Singh
S/O Bahadur Singh
R/O Village Muthal, Aliniwas Teshsil Ukhral District Ramban
A/P H.No.3, Manda Hills, Karan Nagar, Jammu

vide Notification No. 1075 dated 15.3.2018 has been declared as Absolute/Final after condonation of delay.

By Order



(Mohammad Yasin Beigh)
Registrar (Adm.)

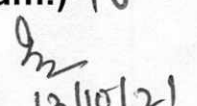

13/10/21.

No: 95344-50/2021/10 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naringin Singh**, Advocate
.....for information and necessary action.


Registrar (Adm.)


13/10/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

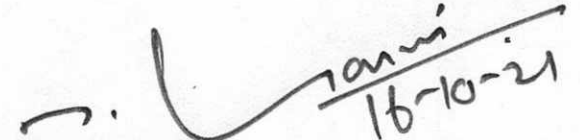
No: 1236 of 2021/R4 Dated: 18-10-2021


Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muzaffer Iqbal
S/O Mohd Rashid
R/O Village Dullian, Pothi, Haveli, District Poonch**

vide Notification No. 1139 dated 20.3.2014 has been declared as Absolute/Final after condonation of delay.

By Order

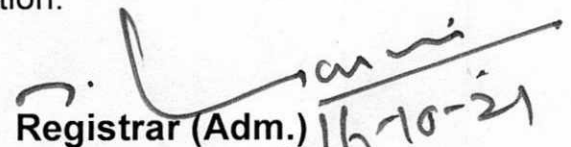

(Mohammad Yasin Beigh)
Registrar (Adm.)



13/10

No: 45414-20/R4/10 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Muzaffer Iqbal, Advocate**
.....for information and necessary action.


Registrar (Adm.)


13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

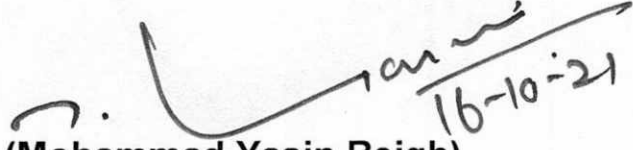
No: 1237 of 2021/R4 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abhishek Vasudev
S/O Rajinder Kumar Sharma
R/O H.No.55 Jain Bazar, Jullaka Mohalla, Jammu**

vide Notification No. 1368 dated 29.12.2017 has been declared as Absolute/Final after condonation of delay.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45421-27/R4/10 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Vasudev**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

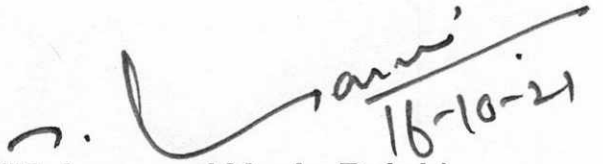
No: 1238-of-2021/24 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Marjuma
D/O Ghulam Rasool
R/O Samrah Teshsil Chktan District Kargil
A/P H.No.38, Chougan Slathian, Jammu**

vide Notification No. 747 dated 02.12.2016 has been declared as Absolute/Final after condonation of delay.

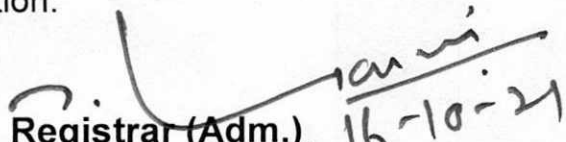
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
16-10-21
13/10

No: 45420-34/24/10 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Marjuma**, Advocate
.....for information and necessary action.


Registrar (Adm.)
16-10-21
13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

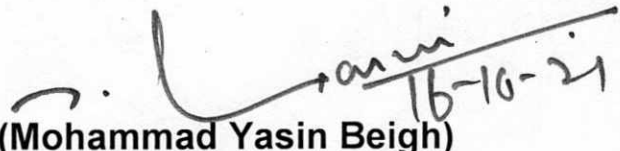
No: 1230 of 2021/RG Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Ahmad Parray
S/O Ghulam Mohammad Parray
R/O Baghat Barzulla, Rawathpora, Srinagar

vide Notification No. 836 dated 16.10.2018 has been declared as Absolute/Final after condonation of delay.

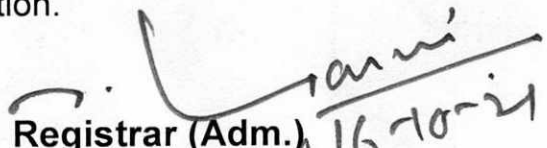
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
13/10/21

No: 45372-70/RG/18 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Parray**, Advocate
.....for information and necessary action.


Registrar (Adm.)
13/10/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

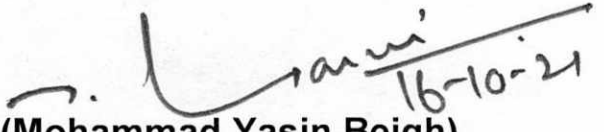
No: 1233 of 2021/24 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abdul Qayoom
S/O Abdul Latief
R/O Naka Manjhari, Tehsil Mendhar, District Poonch**

vide Notification No. 933 dated 14.2.2017 has been declared as Absolute/Final after condonation of delay.

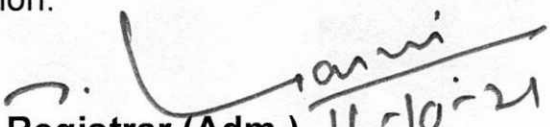
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 45393-99/24/18 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Qayoom**, Advocate
.....for information and necessary action.


Registrar (Adm.) 16-10-21
13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

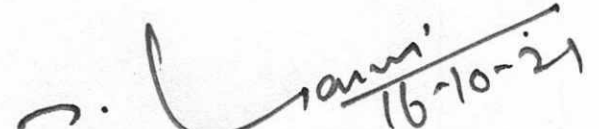
No: 1229 of 2021/R4 Dated: 18-10-2021

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Mushtaq Ahmad Lone
S/O Gh Mohd Lone
R/o Wagar Budgam, Tehsil Khansahib, District Budgam

vide Notification No. 990 dated 01-01-2015 has been
declared as Absolute/Final after condonation of delay.

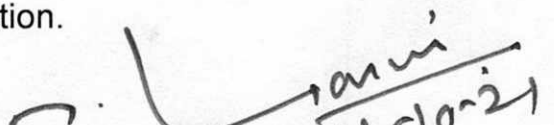
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
13/10

No: 45365-71/R4/20 Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Lone**, Advocate
.....for information and necessary action.


Registrar (Adm.)
13/10

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1220-4/2021/RG Dated: 18-10-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Priya Sharma

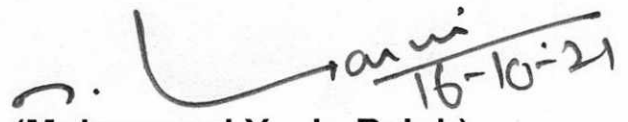
D/O Jeet Kumar Sharma

R/O Dongi near Higher Sec School Jatote, District Rajouri

A/P Priya Darshini Girls Hostel University of Jammu, Baba Sahib Ambedkar Road, Jammu

vide Notification No. 1758 dated 30.3.2019 has been declared as Absolute/Final after condonation of delay.

By Order

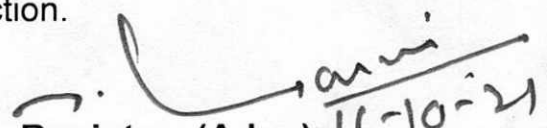

(Mohammad Yasin Beigh)
Registrar (Adm.)

13/10/21

No: 95358-64/RG/LP Dated: 18-10-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Sharma**, Advocate
.....for information and necessary action.


Registrar (Adm.)

13/10